

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.47
TO BE ANSWERED ON 18.07.2022

Pollution caused by Rashtriya Chemicals Fertilizers Ltd.

47. SHRI SADASHIV KISAN LOKHANDE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that Rashtriya Chemicals Fertilizers Limited situated in Trombay unit Mahul Road, Chembur, Mumbai in Maharashtra is causing pollution on large scale;
- (b) whether it is also a fact that Maharashtra Pollution Control Board, Mumbai has also found above institute guilty in its enquiry report and if so, the details thereof;
- (c) the action taken so far in this regard; and
- (d) the steps taken or proposed to be taken by the Government to make Chembur (Mumbai) area as pollution free?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): As per information received from Maharashtra Pollution Control Board (MPCB), MPCB has carried out site visit of M/s Rashtriya Chemicals Fertilizers (RCF) Limited, Chembur, Mumbai on 01.12.2021 and 05.01.2022 based on the complaint about ammonia gas release/leakage at M/s RCF. During the visit no irregularities were noticed. Online Continuous Emission Monitoring System reading for Ammonia Emission Stack has been well within the standards. Further, CAAQMS (Continuous Ambient Air Quality Monitoring System) reports of both the stations are within the National Ambient Air Quality (NAAQ) standards. No irregularity was observed in stack sampling report of Ammonia emission of plant located at Suphala.

(c) & (d)

No action is warranted / proposed as the industry is complying the norms by MPCB during the visit. However, major steps taken towards control of pollution from industries are as follows:

- For strengthening monitoring mechanism and effective compliance through self-regulatory mechanism, direction has been issued to all 17 categories of highly polluting industries to install Online Continuous Effluent/ Emission Monitoring Systems (OCEMS) for constant vigil on pollution levels.
- Central Pollution Control Board (CPCB) issued directions under section 18(1) (b) to all State Pollution Control Boards / Pollution Control Committees (SPCBs/PCCs) on December 12, 2019 under Water (Prevention Control of Pollution) Act, 1974 and the

Air (Prevention & Control of Pollution) Act, 1981 regarding Inspection frequency for Environment Surveillance of Industries and directed to all SPCBs/PCCs to ensure that for environmental surveillance, industries are inspected as per the prescribed frequency, unless there are reasons for exception for any particular State.

- Industry specific discharge standards have been notified under Schedule-I: 'Standards for Emission or Discharge of Environmental Pollutants from various Industries' of Environment Protection Rules, 1986. State Pollution Control Boards and Pollution Control Committees in States and Union Territories respectively are adhered to ensure the compliance of these standards. So far, industry specific environmental standards, for about 80 industrial sectors, have been notified.
- The SPCBs/PCCs issue consent to establish/ consent to operate and authorization to the industries in the States. Also, the SPCBs/PCCs monitor the compliance of industrial emissions/effluent discharges and other operational activities according to the prescribed standards.
